NOTICE

For the Attention of All Concerned Parties

It is hereby brought to your notice that the National Legal Services Authority (NALSA), in collaboration with the Mediation and Conciliation Project Committee (MCPC), Supreme Court of India, has launched a nationwide campaign titled "Mediation for the Nation."

The primary objective of this initiative is to facilitate the disposal of pending cases through mediation, thereby reducing the burden on the judicial system and promoting amicable resolution of disputes.

In light of this development, it is pertinent to note that all pending matters in the High Court can now be settled through mediation. The Hon'ble Bench is actively taking up mediating matters to expedite the resolution process

As per the timeline prescribed by the Authorities, the process of identification of the cases and referral to Mediators is to take place from 1st July 2025 to 31st July 2025. All the unlisted cases and the cases adjourned beyond 90 days will also be preponed and listed to explore the elements of mediation.

In order to ensure the success of this campaign, it is imperative that all parties and counsels make themselves available before the benches. This will enable the referral of cases for mediation, thereby contributing to the overall objective of the initiative.

Your cooperation and participation in this endeavor are greatly appreciated.